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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No. 213/2009
OA No. 2935/2003**

New Delhi this the 7th day of July, 2010

**Hon'ble Mr. L.K. Joshi, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)**

1. Smt. Vimla Devi,
W/o Late Sh. Vinod Kumar
R/o House No. 302, Baghkhare Khan,
Delhi.
2. Sanjeev Kumar
S/o Late Sh. Vinod Kumar
R/o House No. 302, Baghkhare Khan,
Delhi. .. Applicants

(By Advocate Shri M.K. Bhardwaj)

VERSUS

UOI and Ors through:

1. Sh. M. Ramachandran,
Secretary,
Ministry of Urban Affairs and Employment,
Nirman Bhawan, New Delhi.
2. Ms. M.S. Madhuri Dabral,
Director,
Government of India Press,
Minto Road, New Delhi. ... Respondents

(By Advocate Mrs. Avinash Kaur)

O R D E R

Mr. L.K. Joshi, Vice Chairman (A) :

Following directions were given in the order dated 27.03.2005 in
OA number 2935/2003:

“In the totality of the facts and circumstances of the case, we do not find that any relief can be granted to the applicants other than what has been observed above. The OA stands disposed off. The respondents should reconsider the case of the applicant No. 2 also along with similarly situated persons for three years more, every year screening their cases for eliminating those who did not need appointment on compassionate ground.”

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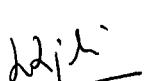
This contempt petition has been filed complaining that the above direction has not been complied with.

2. The Respondents have filed reply affidavit to the CP, stating therein that pursuant to the aforesaid direction of this Tribunal, the petitioner was considered for appointment to the post of Lower Division Clerk (LDC) by a duly prescribed committee on 12.05.2006 and the petitioner's name was placed at serial number 106 AA in the waiting list for appointment to the post of LDC. It is stated that the Office Memorandum number 14014/19/2002-Estt. (C) dated 5.05.2003 (Annex R-II) prescribes a limit of three years up to which name of an applicant can be considered for appointment on compassionate grounds. Since the petitioner could not be accommodated in the vacancy of LDC within three years from May 2006 his name was deleted.

3. We cannot go into the issue in the CP, as raised by the learned counsel for the petitioner, as to why his name was not considered for Group 'D' posts, when the petitioner had applied for Group 'D' post by application dated 18.03.2008, copy of which has been placed at page 104 of the paper book. There was no direction by this Tribunal to consider him for any specific post, Group 'C' or Group 'D'. Since he was qualified for Group 'C' post of LDC, he was considered for that post.

4. We do not find any wilful non-compliance of this Tribunal's directions in OA number 2935/2003, adverted to in the foregoing paragraph. No contempt is made out. The CP is closed. Notices are discharged.


(Mrs. Meera Chhibber)
Member (J)


(L.K.Joshi)
Vice Chairman (A)

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